

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM-ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Ganesh Jha
CC No. 391/2019

04.07.2020

Present: None.

In view of Circular No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 notice be issued to both the parties/counsels for taking their consent for hearing the arguments **only via Video Conferencing** as per earlier order/ as per procedure. Such notice be issued by the Ahlmad/Asstt. Ahlmad/Reader, on the date returnable for **08.07.2020** through electronic mode/ WhatsApp/ email ID. The response may be sent **on the mobile of the concerned staff** who has issued the notice through electronic means or on the email ID **readeracmm02radc@gmail.com**. The counsel may also choose to have their application/stage of charge decided only upon the filing of written submissions through designated email ID as provided if they do not want to address arguments through Video Conferencing.

It is however, clarified that **if no consent is given or received** in terms aforesaid by the counsels/parties, **the case would automatically stand adjourned en bloc** as per the above mentioned circular and in such a case the matter would be taken up only upon the resumption of the normal functioning of the court. **In case there are more than one accused**, consent should come from all the counsels/parties for taking up the matter through Video Conferencing. The Ahlmad/Asstt. Ahlmad is directed to make a note on the file if no response is received and if response is received, to take a print out of the response from the electronic instrument and tag the same at the proper place.



(ASHOK KUMAR)
ACMM-2 CUM ACJ, ROUSE
AVENUE COURT, NEW DELHI
04.07.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM-ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Ganesh Jha
CC No. 231/2019

04.07.2020

Present: None.

In view of Circular No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 notice be issued to both the parties/counsels for taking their consent for hearing the arguments **only via Video Conferencing** as per earlier order/ as per procedure. Such notice be issued by the Ahlmad/Asstt. Ahlmad/Reader, on the date returnable for **08.07.2020** through electronic mode/ WhatsApp/ email ID. The response may be sent **on the mobile of the concerned staff** who has issued the notice through electronic means or on the email ID **readeracmm02radc@gmail.com**. The counsel may also choose to have their application/stage of charge decided only upon the filing of written submissions through designated email ID as provided if they do not want to address arguments through Video Conferencing.

It is however, clarified that **if no consent is given or received** in terms aforesaid by the counsels/parties, **the case would automatically stand adjourned en bloc** as per the above mentioned circular and in such a case the matter would be taken up only upon the resumption of the normal functioning of the court. **In case there are more than one accused**, consent should come from all the counsels/parties for taking up the matter through Video Conferencing. The Ahlmad/Asstt. Ahlmad is directed to make a note on the file if no response is received and if response is received, to take a print out of the response from the electronic instrument and tag the same at the proper place.



(ASHOK KUMAR)
ACMM-2 CUM ACJ, ROUSE
AVENUE COURT, NEW DELHI
04.07.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS N. S. Bhangoo & Ors.
CC No. 43/2019
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120B IPC
PS CBI

04.07.2020


Present: Ld. PP Ms. Mona Jonwal for CBI.
Ld. Sr. Counsel Sh. Vivek Sood accompanied by Sh. Jai A. Dehadrai and Sh. Sidharth Arora separately on VC for applicant/co-accused Gurmeet Singh.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions on application are heard through Video Conferencing using CISCO-WEBEX App from my own residence. The link has been sent by the Reader Sh. Nitin Jain as per the administrative directions of Ld. District Judge.

The application pertains to the prayer of the counsel requesting urgent listing of bail application of applicant/co-accused Gurmeet Singh. On perusal of the email on which the application for urgent listing of bail alongwith bail application has been filed, I did not find any reply from the side of prosecution. Hence, as far as the application of urgent listing of bail application is concerned, the bail application will be heard on **20.07.2020**.

Ld. PP is directed to file the reply on behalf of the CBI to the bail application of co-accused/ applicant Gurmeet Singh before the next date of hearing with separate copy of the same to the defence counsel. Ld. PP is also directed to apprise the IO to be present in the proceeding of the hearing of main bail application of the applicant/co-accused. Hence, list on **20.07.2020**, as per the consent of all parties.

Copy of this order be sent to the counsel for applicant/accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email. Copy of this order be also uploaded on the official Website of Delhi District Court.


(ASHOK KUMAR)
ACMM-2 CUM ACJ, ROUSE
AVENUE COURT, NEW DELHI-
04.07.2020